

(b) the number recognised by Government and whether recognition to any of them was denied ;

(c) whether these Trade Unions are organised and led by the employees or by outsiders ; and

(d) the number of strikes organised and conducted by them since the 15th August, 1946 and the total number of man hours lost thereby in Defence installations ?

The Deputy Minister of Defence (Sardar Majithia) : (a) On the 13 January, 1955, the number of registered Trade Unions of civilians employed in Defence installations was 96.

(b) The number of Trade Unions of civilians employed in Defence installations, recognised by the Government, is 64. Recognition has not been denied to any Trade Union ; but, decision to accord recognition has been deferred where the necessary conditions have not been fulfilled, or matter is under correspondence or consideration.

(c) Trade Unions of civilians in Defence installations are mostly organised by the employees themselves. However, in some of the Trade Unions, outsiders also function as office bearers.

(d) The number of strikes which took place in Defence installations in the years 1952-53, 1953-54 and 1954-55 are 13, 33 and 27 respectively.

Information regarding the number of strikes which took place from the 15th August, 1946, to the 31st March, 1952 and the total number of man hours lost as a result of the strikes which took place since the 15th August, 1946, is being collected and will be laid on the Table of the House.

Shri Ramachandra Reddi : May I know whether any instances of indiscipline or defiance of authority have been reported to the Government, especially in the regular Forces as a result of the indiscipline that is being noticed in the Civilian cadre ?

Sardar Majithia : I am not aware of any indiscipline in the Armed Forces ; as a matter of fact, they have already been praised for their discipline.

Shri B. S. Murthy : May I know the conditions that are required to be fulfilled by any Trade Union which wants recognition by the authorities ?

Sardar Majithia : Apart from the normal conditions which the hon. Member knows are imposed from the Labour Ministry, we impose the condition that the dismissed employees should not come into the executive of those Unions.

Shri T.B.Vittal Rao : The Deputy Minister has stated that the decisions regarding recognition of about 31 Unions are pending ; may I know how many cases out of these 31 Unions have been pending for well over five years ?

Sardar Majithia : I require notice.

Shri Bhagwat Jha Azad : May I know whether, in view of the fact that no case of indiscipline has been noticed by the Deputy Minister, it is not a fact that the relationship between the labour and the management in some of these workshops in Delhi is not cordial because of the approach of the officers there ?

Sardar Majithia : About the relationship between the management and the employees, nothing concrete has ever come to my notice. But if the hon. Member can cite any instances I will certainly go into them.

Petrol Prospecting in Assam

*1799. **Shri K. P. Tripathi :** Will the Minister of Natural Resources and Scientific Research be pleased to state :

(a) whether it has been decided to form a new Company with Government participation in share capital for prospecting petrol, etc., in Assam ;

(b) if so, what are its terms and conditions ;

(c) when is it likely to commence operations ; and

(d) what, if any, will be its relation with the existing oil Company of Assam ?

The Deputy Minister of Education (Dr. K. L. Shrimali) : (a) Yes, Sir.

(b) and (c). The Memorandum and Articles of association of the new Company have not yet been drawn up. It has however been agreed.

(i) That the concessions will be granted only to the new rupee company to be formed not later than the 31st March, 1956,

(ii) That the mining lease shall be granted only to the said rupee company,

(iii) That not less than 2 Indians will be appointed to the Company's Board of Directors one of whom will be a representative of the Government of India and the other of the Government of Assam,

(iv) That Government will contribute to the extent of 33-1/3 per cent of the Company's share capital,

(v) That the Company shall employ Indian nationals in its organisation in preference to non-Indians whenever Indian nationals possessing the requisite qualifications, calibre and experience are available, and

(vi) That the Company will arrange for the training of an adequate number of Indian nationals in India and abroad so that the organisation is manned by Indians as far as possible and to the fullest extent practicable.

(d) One of the existing oil companies will be the other subscriber to the capital of the rupee company.

Shri K. P. Tripathi : May I know if it is merely a prospecting company or if it is going to be also a production company ?

Dr. K. L. Shrimali : It will be a prospecting company ; when prospecting is done, it will also produce.

Shri K. P. Tripathi : May I know if this area called Naharkatia where a very large amount of oil has been found already will be included in this company or will it go to the Digboi Oil company ?

Dr. K. L. Shrimali : This company will deal with the areas called Hjerains and Moran. With regard to the other areas, the matter may be taken up later.

Shri Meghnad Saha : May I know if this particular company has got any technical experts ? What is the composition of this technical expert committee that they have ?

Dr. K. L. Shrimali : The company I am quite certain, will have technical experts. They have long experience of work in this field.

Shri Joachim Alva : Has the Government of India read the report in this morning's paper that 40,000 square miles of oil prospecting is going to be done in Pakistan and in the agreement pertaining to the latest unit, there is provision for equal division of profit ? May I know whether, with all the courage and initiative which the Government of India possesses, it has demanded this provision, namely equal division of profit ?

Dr. K. L. Shrimali : With regard to profits, Government negotiate with the various companies and they try to arrange for the maximum profit and they always consider the national interests. I have seen the report which has appeared in the press. Apparently I cannot say anything more about that.

Pandit Thakur Das Bhargava : What is the estimated production of petrol from this area ?

Dr. K. L. Shrimali : Prospecting has not yet started.

Shri Meghnad Saha : May I know if the Assam Oil Co. has carried out a lot of prospecting work ? May I know whether the results of this prospecting have been known to the Assam Government or this committee ?

Dr. K. L. Shrimali : The Assam Oil Co. will be associated with this concern. That is one of the companies which is given shares.

Mr. Speaker : Next question.

Shri Meghnad Saha : That is no reply to my question.

Mr. Speaker : Whatever he had to say he has said.

Overseas Scholarships

*1800. **Dr. Rama Rao :** Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 566 on the 9th August, 1955 and state:

(a) whether any students belonging to Scheduled Castes or Scheduled Tribes have been sent abroad in 1955 ;

(b) if so, their number and the names of the countries to which they have been sent ;

(c) the subjects for which scholarships were given ; and

(d) the number of such students who have been selected or are likely to be selected in 1955-56 ?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das) : (a) None.

(b) and (c). Do not arise.

(d) Two.

I might add to clarify the answer to part (a) of the question that though the answer is "none", it does not mean that none of these scholarships has been awarded. So far as the Scheduled Castes and Scheduled Tribes are concerned, 7 persons have been selected and two persons have already left. But, those two are not students in the strictest sense of the term. They were already employed and working under Government at the time of selection.

Dr. Rama Rao : For what subjects have the two referred to in part (d) been selected ?

Dr. M. M. Das : This information is not with me at present.